

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 21.10.2010

Meeting No. 24AM11 for the licensing year 2010-11 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 21.10.2010 under the Chairmanship of Ms. Vibha Bhalla, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Shri Shaish Kumar	IA	DIPP
2.	Shri T.M.Skaria	DDG	DGFT
3	Sh. A.K. Ojha	AD	MSME
3.	Shri Raghu Nath	FTDO	DGFT

Committee ratified the minutes of meeting No. 21, 22 held on 16.09.2010 and 23 held on 23.09.2010. Thereafter individual cases were taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

1	385	M/S.CAMLIN LTD., MUMBAI	M.No. 24/11 DT. 21.10.2010	Status: Deferred
	HQ File :01/87/050/0170/AM06	RLA File :03/94/40/0146/AM06	Lic.No/Date:0310329761 12.05.2005	
	The case was considered by the committee as per agenda. The Committee decided to call the applicant Firm for PH alongwith export samples, shipping bills, and other documentary evidence. To be re-listed on 25.11.2010.			

2	386	M/S.USHODAYA ENTERPRISES PVT. LTD. HYD	M.No. 24/11 DT. 21.10.2010	Status: Deferred
	HQ File :01/85/162/148/AM11		Modification of SION appearing at Sl. No. E-126 for export of Vegetable Pickles in Oil/Mixed Pickles in Oil	
	The case was considered by the committee as per agenda. The Committee decided to ask applicant Firm to provide production/consumption data of manufacturing units for the last three years duly certified by Central Excise Authority and routed through concerned EPC. The applicant may apply under Para 4.4.2 of HBP-Vol- I , 2009-2014 for licence if it so desires. MSME may send comments whether items asked for are pickling agents.			
To be re-listed. on 18.11.2010.				

387	REF. FROM FORUM OF CONSUMER AFFAIRS, N. DELHI	M.No. 24/11 DT. 21.10.2010	Status: Clarified
HQ File :01/85/162/144/AM11	Unlawful import of Tapioca, Wheat Gluten and Lactose / Fructose /Maltose / Mannitol / Sodium Saccharin and artificial sweetening agents by various exporters under DFIA against export of Biscuits.		
3	The case was considered by the committee as per agenda. It was noted that the SION for export product Biscuit is at Sl. No. E-5. It was also noted that SION E-5 as well as E-1 pertaining to Assorted Confectionery is presently under review. The inputs allegedly imported unlawfully are not specifically mentioned in SION E-1 & E-5. It was felt that only when the SION review is completed, it will be known what all inputs are actually used for production of the items.		
	However, regarding use of Tapioca starch, MSME has conveyed vide ID Note dated 16.09.2010 that Tapioca starch may not be imported under SION E-5 against inputs ‘flour’ mentioned at Sl. No. 1 ‘Maida/Atta/Flour’. As regards use of Mannitol, MSME has conveyed vide ID Note dated 22.09.2010 that Mannitol could be used as sugar substitute upto 40% of confectionary weight only in specific varieties of confectionary i.e. low calorie and sugar free varieties. Further, Directorate of Sugar vide letter dated 03.09.2010 have reiterated its opinion conveyed vide letter dated 11.09.2009 that excessive use of Mannitol is prohibited on health ground.		
	Committee, therefore, recommended that pending review of the SION, a Policy circular may be issued prohibiting import of (i) Tapioca Starch & Wheat Gluten against import tem No. 1 of SION E-5 and (ii) Lactose/Fructose/Maltose/Mannitol/Sodium Saccharin against item No. 2 of SION E-5 and item No. 1(a) of SION E-1. Further action to be taken on file.		

4

388	M/S.GADRE MARINE EXPORT PVT. LTD., RATNAGIRI	M.No. 24/11 DT. 21.10.2010	Status: Approved
HQ File :01/85/050/00256/AM11/	RLA File :03/94/40/901/AM10	Lic.No/Date:0310555987 19.01.2010	

The case was considered by the committee as per agenda. Committee noted the comments received from MPEDA vide their letter II (7)/2006-07/MS-HO dt. 07.10.2010, and ratified norms as applied for, as under:-

Export Item	Qty.	Import Item	Qty.
FROZEN IMITATION CRAB CLAWS	580000.00KG	1 WHEAT STARCH	10672.00KG
		2 MODIFIED TAPIOCA STARCH	12354.00KG
		3 BREAD CRUMB	46400.00KG
		4 MIRIN	2030.00KG

	5	CARRAGEENAN AQUAGEL	1160.00KG
	6	CRAB EXTRACT	1856.00KG
	7	CRAB MEAT EXTRACT (CME)	4640.00KG
	8	CRAB FLAVOUR	1450.00KG
	9	FROZEN COOKED CRAB PINCER	11600.00KG
	10	FOOD COLOR PAPRIKA	17.400KG
RLA to take consequential action as per policy/procedure			

5

389	M/S.GADRE MARINE EXPORT PVT. LTD., RATNAGIRI	M.No. 24/11 DT. 21.10.2010	Status: Approved
HQ File :01/85/050/00255/AM11/	RLA File :03/94/40/903/AM10	Lic.No/Date:0310556121 20.01.2010	
The case was considered by the committee as per agenda. Committee noted the comments received from MPEDA vide their letter II (7)/2006-07/MS-HO dt. 07.10.2010, and ratified norms as applied for, as under:-			
Export Item	Qty.	Import Item	Qty.
FROZEN IMITATION CRAB CLAWS	580000.00KG	1 WHEAT STARCH	10672.00KG
		2 MODIFIED TAPIOCA STARCH	12354.00KG
		3 BREAD CRUMB	46400.00KG
		4 MIRIN	2030.00KG
		5 CARRAGEENAN AQUAGEL	1160..00KG
		6 CRAB EXTRACT	1856.00KG
		7 CRAB MEAT EXTRACT (CME)	4640.00KG
		8 CRAB FLAVOUR	1450.00KG
		9 FROZEN COOKED CRAB PINCER	11600.00KG
		10 FOOD COLOR PAPRIKA	17.400KG
RLA to take consequential action as per policy/procedure			

6	390	M/S.GADRE MARINE EXPORT PVT. LTD., RATNAGIRI	M.No. 24/11 DT. 21.10.2010	Status: Approved
---	-----	---	----------------------------	---------------------

HQ File :01/85/050/00256/AM11/	RLA File :03/94/40/901/AM10	Lic.No/Date:0310555987 19.01.2010
--------------------------------	-----------------------------	--------------------------------------

The case was considered by the committee as per agenda. Committee noted the comments received from MPEDA vide their letter II (7)/2006-07/MS-HO dt. 07.10.2010, and ratified norms as applied for, as under:-

Export Item	Qty.	Import Item	Qty.
FROZEN IMITATION CRAB CLAWS	580000.00KG	1 WHEAT STARCH	10672.00KG
		2 MODIFIED TAPIOCA STARCH	12354.00KG
		3 BREAD CRUMB	46400.00KG
		4 MIRIN	2030.00KG
		5 CARRAGEENAN AQUAGEL	1160.00KG
		6 CRAB EXTRACT	1856.00KG
		7 CRAB MEAT EXTRACT (CME)	4640.00KG
		8 CRAB FLAVOUR	1450.00KG
		9 FROZEN COOKED CRAB PINCER	11600.00KG
		10 FOOD COLOR PAPRIKA	17.400KG

RLA to take consequential action as per policy/procedure

7	391 Case No.:8/18/85-ALC3/2010	M/S.SHABANESA,	M.No. 24/11 DT. 21.10.2010	Status: Transferred
	HQ File :01/85/050/00064/AM11/	RLA File :04/24/040/00100/AM11/	Lic.No/Date:0410115967 02.08.2010	
	The case was considered by the committee as per agenda. It was decided to transfer the case to DES-V Section.			

8	392 Case No.:10/21/85-ALC3/2010	M/S.SHABANESA,	M.No. 24/11 DT. 21.10.2010	Status: Transferred
	HQ File :01/85/050/00078/AM11/	RLA File :04/24/040/00086/AM11/	Lic.No/Date:0410115363 08.07.2010	
	The case was considered by the committee as per agenda. It was decided to transfer the case to DES-V Section.			

9	393 Case No.:4/18/85-ALC3/2010	M/S.DINESH SARAOGI	M.No. 24/11 DT. 21.10.2010	Status: Deferred
	HQ File :01/85/050/00060/AM11/	RLA File :02/24/040/00069/AM11/	Lic.No/Date:0210145765 28.07.2010	
	The case was considered by the committee as per agenda. It was noted that SHEFEXIL has forwarded their comments vide letter No. SHEFEXIL/Policy/2010-11 /4164 dt. 11.10.2010, based on which it was decided to call for the following information from the applicant firm:-			
	1. Production and export of finished product against previous advance Authorization for last 2 years-advance license wise. 2. Consumption of imported raw material against the previous Advance Authorization for last 2 years-Advance License wise. 3. Actual wastage involved against each Advance License for Last 2 years. 4. The above data should be certified by an independent Chartered Engineer. To be re-listed on 18.11.2010.			

10	394 Case No.:1/23/85-ALC3/2010	M/S.FEATHERLITE OFFICE SYSTEMS PVT. LTD.	M.No. 24/11 DT. 21.10.2010	Status: Deferred
	HQ File :01/85/050/00085/AM11/	RLA File :07/21/040/00117/AM11/	Lic.No/Date:0710072321 17.06.2010	
	The case was considered by the committee as per agenda. It was noted that hard copy of application from RA and reply from the applicant Firm are awaited. The Committee decided that RA and Company may be reminded to expedite the required information. To be re- listed on 18.11.2010..			

11	395	M/S.D. D. INTERNATIONAL (P) LTD., AMRITSAR	M.No. 24/11 DT. 21.10.2010	Status: Deferred
	HQ File :01/85/162/084/AM11	Modification of SION E-38 (Export Product All verities of Rice)		
	The case was considered by the committee as per agenda. Committee had sought clarification from the applicant in the meeting on 19.08.2010 whether their export product is Raw Rice or Cooked Rice. Information has not been received so far.			
	The Committee decided that company may be issued a last reminder to furnish required information failing which the case will be rejected. The company may also be asked to give information regarding unit of export.			
	To be re- listed on 18.11.2010.			

12	396	REF. FROM PC-4 (M/S. GLOBAL EXIM)	M.No. 24/11 DT. 21.10.2010	Status: Clarified
	HQ File :01/94/180/883/AM09/PC-4	Clarification regarding inputs under SION E-5 for export of Biscuits under DFIA Licence.		
	The case was considered by the committee as per agenda. It was noted that Fat is covered in import Item 3 of SION E-5. This item under SION E-5 is with actual user condition . However, the applicant is a transferee and not an actual user. So import of Butter oil cannot be allowed. The case may be reverted back Policy (4) Section.			

13	397	M/S.SUKASO CERACOLORS PLTD.,	M.No. 24/11 DT. 21.10.2010	Status: Deferred
	Case No.:11/21/85-ALC3/2010			
	HQ File :01/85/050/00079/AM11/	RLA File :09/24/040/00192/AM11/	Lic.No/Date:0910043323 30.08.2010	
The case was considered by the committee as per agenda. The Committee decided to refer the case to MSME (Glass & Ceramic Division) for their comments. Earlier file of the same product to be linked. To be re-listed on 18.11.2010.				

14	398	M/S.THE NATIONAL INDUSTRIAL CORPORATION LTD	M.No. 24/11 DT. 21.10.2010	Status: Withdrawn
	Case No.:12/21/85-ALC3/2010			
	HQ File :01/85/050/00080/AM11/	RLA File :05/24/040/00180/AM11/	Lic.No/Date:0510271760 30.08.2010	
The case was considered by the committee as per agenda. It was noted that RA has issued the Advance Authorization under para 4.7.1 of HBP, Vol.I, 2009-14 on repeat basis. The case is withdrawn.				

15	399	M/S.NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 24/11 DT. 21.10.2010	Status: Withdrawn
	Case No.:6/14/85-ALC3/2010			
	HQ File :01/85/050/00043/AM11/	RLA File :02/24/040/00021/AM11/	Lic.No/Date:0210142721 31.05.2010	
The case was considered by the committee as per agenda. It was noted that RA has wrongly forwarded the case to NC. As NC has already ratified a similar case of the applicant in licence No. 0210131290 dt. 10.09.2009 in meeting No. 30/10 dated 26.11.09 and No. 39/10 dated 28.01.2010. RA to decide the case under para 4.7.1 of HBP, vol. I, 2009-14.				

16	400 Case No.:7/24/85-ALC3/2010	M/S.NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 24/11 DT. 21.10.2010	Status: Deferred
	HQ File :01/85/050/00092/AM11/	RLA File :02/24/040/00127/AM11/	Lic.No/Date:0210149115 11.10.2010	
	The case was considered by the committee as per agenda. The Committee decided to defer the case for want of hard copy of application. RA may be reminded to send hard copy of application immediately. To be re-listed on 18.11.2010.			

17	401	M/S.NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 24/11 DT. 21.10.2010	Status:
	Case No.:5/24/85-ALC3/2010			Deferred
	HQ File :01/85/050/00090/AM11/	RLA File :02/24/040/00126/AM11/	Lic.No/Date:0210149114 11.10.2010	
	The case was considered by the committee as per agenda. The Committee decided to defer the case for want of hard copy of application. RA may be reminded to send hard copy of application immediately . To be re-listed on 18.11.2010.			

18	402 Case No.:4/24/85-ALC3/2010	M/S.CHOICE TRADING CORPORATION PRIVATE LIMITED	M.No. 24/11 DT. 21.10.2010	Status:
	HQ File :01/85/050/00089/AM11/	RLA File :10/24/040/00056/AM11/	Lic.No/Date:1010040368 30.09.2010	
	The case was considered by the committee as per agenda. The Committee observed that the above advance licence in which import item No. 1 is Sesame Oil Edible Grade { ITC(HS) Code 15155091} should not have been issued, as under Para 4.7 of HBP Vol. I no advance authorization shall be issued for import of all vegetable/edible oils classified under Chapter 15 of ITC(HS) Book. Norms committee directed that RA should immediately call back/withdraw the advance licence. If the applicant so desires , it may apply under para 4.4.2 of HBP, Vol.I for licence.			

19	403 Case No.:6/24/85-ALC3/2010	M/S.SUKASO CERACOLORS PLTD.,	M.No. 24/11 DT. 21.10.2010	Status: Deferred
	HQ File :01/85/050/00091/AM11/	RLA File :09/24/040/00283/AM11/	Lic.No/Date:0910043873 11.10.2010	

The case was considered by the committee as per agenda. The Committee decided the case may be referred to MSME (Glass & Ceramic Division) Division. Earlier file of same product to be linked.
To be re-listed on 18.11.2010.

20	404 Case No.:2/24/85-ALC3/2010	M/S.LACTOSE (INDIA) LTD.,	M.No. 24/11 DT. 21.10.2010	Status: Deferred
	HQ File :01/85/050/00087/AM11/	RLA File :03/95/040/00495/AM11/	Lic.No/Date:0310594017 27.09.2010	
	The case was considered by the committee as per agenda. The Committee decided to refer the case to MFPI, NDRI & Department of Pharma for their comments. To re-listed on 18.11.2010.			

21	405 Case No.:8/24/85-ALC3/2010	M/S.PARKSONS GAMES AND SPORTS	M.No. 24/11 DT. 21.10.2010	Status: Transfer
	HQ File :01/85/050/00093/AM11/	RLA File :03/95/040/00478/AM11/	Lic.No/Date:0310595956 08.10.2010	
	The case was considered by the committee as per agenda. The Committee decided to transfer the case to DES-VII.			

22	406 Case No.:1/24/85-ALC3/2010	M/S.ICON DESIGNS	M.No. 24/11 DT. 21.10.2010	Status: Deferred
	HQ File :01/85/050/00086/AM11/	RLA File :06/24/040/00033/AM11/	Lic.No/Date:0610019186 28.09.2010	
	The case was considered by the committee as per agenda. It was noted that the comments from DIPP are awaited. The case deferred. To be re-listed on 18.11.2010			

23	407 Case No.:3/24/85-ALC3/2010	M/S.BRITTO SEA FOODS EXPORTS PRIVATE LIMITED	M.No. 24/11 DT. 21.10.2010	Status: Deferred
	HQ File :01/85/050/00088/AM11/	RLA File :04/24/040/00134/AM11/	Lic.No/Date:0410117694 30.09.2010	

The case was considered by the committee as per agenda. It was noted that comments from MEPDA are awaited. The Committee decided MPEDA may be reminded to expedite the comments. To be re listed on 18.11.2010.

-XXX-